

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.217/TL/2023

- Subject : Petition under Section 18 of the Electricity Act, 2003 read with Regulation 19 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 seeking an amendment of Transmission Licence No.2/Transmission/CERC granted by this Commission to the Petitioner by its order dated 16.5.2007 and further amended by its order dated 3.11.2010 (read with corrigendum dated 1.12.2010).
- Date of Hearing : **9.10.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Torrent Power Grid Limited (TPGL)
- Respondents : Torrent Power Limited and 10 Ors.
- Parties Present : Shri Gaurav Dudeja, Advocate, TPGL
Shri Dhruval Singh, Advocate, TPGL
Shri Mihir Thakkar, TPGL
Ms. Luna Pal, TPL
Shri Shashank Shekhar, CTUIL
Shri Ranjeet Singh, CTUIL
Ms. Muskan Agarwal, CTUIL
Shri Lashit Sharma, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking amendment of the inter-State transmission licence i.e. Licence No.2/Transmission/CERC dated 16.5.2007 as amended vide order dated 3.11.2010 read with corrigendum dated 1.12.2010 granted to the Petitioner by this Commission. Learned counsel submitted that the Petitioner vide affidavit dated 7.10.2023 has furnished all the requisite details/information as called for by the Commission vide Record of Proceedings for the hearing dated 15.9.2023 and accordingly, the present Petition may be allowed.

2. In response to the specific query of the Commission with regard to the Scheduled Commercial Operation Date (SCOD) of the new elements proposed to be incorporated in the transmission licence, learned counsel for the Petitioner submitted that the SCOD of the transmission scheme is 28.3.2025.

3. The Commission observed that the Petitioner has superimposed its scope of work under the present Petition with elements of the existing transmission licence, which is not clear. The scope of work of Petitioner needs to be superimposed on the existing elements in light of the scope of work of Petitioner as per the CTUIL's Award letter dated 16.2.2023. Accordingly, the Commission directed the CTUIL to clarify the scope of the Petitioner, superimposed on the elements of the existing transmission licensee, on an affidavit within two days. CTUIL is also directed to submit within two days a copy of the Concession Agreement executed with the Petitioner, if any, as per the NCT letter dated 16.2.2023.

4. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)